

STATE Vs. Imran
FIR No. 555/2020 PS Mayur Vihar
U/s. 379/411 IPC

अंशुल मेहता
ANSHUL MEHTA
मेट्रोपॉलिटन मॅजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 28
Court No. 28
काउन्सिलर कोर्ट, दिल्ली
Karkardooma Court, Delhi

03.05.2021

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present : Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the applicant / accused Imran is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than three months;
2. that the investigation has already been completed;
3. that the case property has already been recovered;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



sd/-
(ANSHUL MEHTA)
MM (East)/KKD/Delhi/03.05.2021

Metropolitan Magistrate
Karkardooma Court, Delhi